## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

C.P. (I.B) No. 40/7/NCLT/AHM/2018

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>09.02.2018</u>

Name of the Company:

Oriental Bank of Commerce Ltd

V/s.

Alliance Filaments Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS) **DESIGNATION** REPRESENTATION SIGNATURE

1. RAMESHAMISHRA ADVECATO APPLICANT

2 AUTADRINIAN PANESAR Adv. RESpondent

2. AVTARSINGIH PANESAR Adu.

## **ORDER**

Learned Advocate Mr. Ramesh Mishra present for Financial Creditor/Petitioner. Learned Advocate Mr. Avtarsingh Panesara present for Respondent.

Petitioner filed affidavit stating notice sent to respondent returned unserved.

Learned Advocate Mr. Avtarsingh Panesara filed Vakalatnama for Respondent.

Copy of petition served on the counsel for Respondent.

Respondent shall file its objections, if any, within one week serving a copy in advance to petitioner.

List the matter on 06.03.2018 for objection of Respondent, if any, and for hearing before admission.

MANORAMA KUMARI MEMBER JUDICIAL

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 9th day of February, 2018.